IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315
IA-5406/2022
IN
IB-711(ND)/2020

IN THE MATTER OF:
M/s. Trans Globe Textiles Limited .... Petitioner/Applicant
Vs.
Destination Texofab Private Limited .... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.
Order delivered on 09.04.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)
HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the Applicant :
For the RP :

ORDER

IA-5406/2022

Ld. Counsel appears for the Applicant. In compliance with the order dated 12.03.2024, the Applicant has filed proof and affidavit of service.

No one has appeared on behalf of OC, OL, RoC & Suspended Board of Directors and filed any report.

In the interest of justice, we grant two weeks further time as a last and final opportunity for filing the objections, if any.

List the matter **on 26.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay